

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6473/2019

(Arising out of impugned final judgment and order dated 09-04-2019 in CRLA No. 133/1991 passed by the High Court of Judicature at Allahabad)

MANOHAR SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 83314/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 83313/2019 - EXEMPTION FROM FILING O.T.)

WITH Cr1.A. No. 248/2020

Date : 16-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s)

Mr. Manoj K. Mishra, AOR

Mr. Umesh Dubey, Adv.

Mr. A. Baskar, Adv.

Mrs. Pooja Agarwal, Adv.

Ms. Madhulika, Adv.

Ms. Ruchira Goel, AOR

For Respondent(s)

Ms. Ruchira Goel, AOR

Ms. Manju Jetley, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing a certified copy of the impugned judgment and exemption from filing official translation are allowed.

Leave is granted in SLP(Criminal)No.6473 of 2019.

Both the appeals shall be listed for hearing on 2nd May, 2024.

The Registry to call for the soft copy of the record of the Trial Court. Soft copies thereof be provided to the learned counsel appearing for the parties.

We direct the learned counsel for the State of Uttar Pradesh to place printed version of the depositions and other relevant documents on record.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER